GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3253 ANSWERED ON:11.02.2014 INCLUSION OF CASTES IN OBC LIST Kaswan Shri Ram Singh;Rao Shri Nama Nageswara

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether various States have forwarded proposals to the Union Government for inclusion of some specific castes including `Jat`, Siddha and Sista Kararam under the Other Backward Classes (OBCs) category during each of the last three years;

(b) if so, the details and the present status thereof, State/UT-wise;

(c) the details of the norms prescribed for including new castes in OBC category;

(d) the list of the castes which are under consideration of the Government for inclusion in the OBC category;and

(e) the time by which approval is likely to be granted for inclusion of these castes in the OBC category?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b) Yes, Madam. In case of the caste/community `Jat`, National Commission for Backward Classes (NCBC) has scheduled Hearing in Delhi for considering the case for inclusion of Jats in the Central List of OBCs of nine States from 10 – 13 of February, 2014.

In respect of inclusion of `Sidh` (Rajasthan) and `Sistakaranam (Andhra Pradesh), it has been decided by the NCBC that the same would be taken up for review after the Socio Economic Caste Census (SECC) data is made available.

(c) Under Section 9(1) of the National Commission for Backward Classes (NCBC) Act 1993, the NCBC is empowered to examine requests for inclusion of any class of citizens as a backward class. Backward Classes, also know as `Other Backward Classes (OBCs)` are being notified, as such, on the basis of recommendation of the NCBC, which recommends castes etc. for specification as OBCs on the basis of laid down social, educational and economic factors.

(d) & (e) The advice of the NCBC has been received for inclusion of castes/communities for different States/UTs, the details of which are given in the Statement at Annexure.

Inclusion of castes/communities in the Central List of OBCs is a continuous process. This Ministry notifies castes/communities in the Central List of OBCs for different States/Union Territories on the basis of advice tendered by the National Commission for Backward Classes under Section 9(1) of the NCBC Act, 1993.